GENERAL MANAGER & RECOVERY OFFICER
RECOVERY CELL
EASTERN REGIONAL OFFICE

Tel: 033-23023000
E-mail: recoveryero@sebi.gov.in

Notice of Attachment of MF & Demat Account

Attachment Proceeding No. 15447 of 2026
Certificate No. 9116 of 2026

The Managing Director,
National Securities Depository Limited,
Trade World, A wing, 4th & 5th Floors,
Kamala Mills Compound, Lower Parel,
Mumbai - 400013

The Managing Director,
Central Depository Services (India) Limited,
17th Floor, P J Towers, Dalal Street,
Fort, Mumbai - 400001

The Principal Officer / Chairman & Managing Director / CEO
All the Mutual Funds in India

1. Whereas a **Recovery Certificate No. 9116 of 2026 dated May 15, 2026,** has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of **Rs. 5,21,000/- (Rupees Five Lakh Twenty One Thousand Only)**, as detailed below along with further interest, all costs, charges and expenses etc., against **Shilush Trading Private Limited (PAN: AALCS0075M) ["Defaulter"]** and the same is due from them in respect of the said certificate. A **Notice of Demand dated May 15, 2026** has been issued to the above named.

Description of Dues	Amount (Rs.)
Penalty imposed by the Adjudicating Officer vide Order No. Order/JS/DP/2025-26/32110 dated February 13, 2026 against Shilush Trading Private Limited (PAN: AALCS0075M) in the matter of Illiquid Stock Options	5,00,000/-
Interest from 13/02/2026 to 15/05/2026 @ 1% p.m.	20,000/-
Recovery Cost	1,000/-
Total	**5,21,000/-**

2. And whereas, there is sufficient reason to believe that the Defaulter may dispose of the securities/ instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.

3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:

M.D

भारतीय प्रतिभूति और विनिमय बोर्ड Securities and Exchange Board of India ★ Recovery Division ★ वसूली प्रभाग

i. All Demat account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.

ii. All Mutual fund folio/s whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.

4. It is further ordered with immediate effect that **NO Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.

5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice:

   a) Details of all the Accounts/folios held by the defaulter with you,
   b) Copy of the Account Statement/s; and
   c) Confirmation of Attachment of the said accounts/folios

6. If the defaulter is not having any type of account/folios with you/not having any balance in the account/folios of the defaulter, the same shall be also informed on the email: **recoveryero@sebi.gov.in**.

7. This Notice of attachment is issued in exercise of powers conferred under Section 28A(1), 11(2)(ia) of SEBI Act, 1992 r/w Section 226 and the Second Schedule of the Income Tax Act, 1961.

Given under my hand and seal at Kolkata this **9th day of June, 2026.**

SEAL

भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
Recovery Division
वसूली प्रभाग

Mitrajeet Dey.
RECOVERY OFFICER
मित्रजीत दे / Mitrajeet Dey
वसूली अधिकारी एवं महाप्रबंधक
Recovery Officer & General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
कोलकाता / Kolkata

Copy to:

Shilush Trading Private Limited **Address 1:** 47B, Diamond Harbour Road, Kolkata - 700038 **Address 2:** 10/ D, Sahapur Colony, S. P. No. 365, New Alipore, Kolkata - 700053 **E-mail:** subhasagarwala1@gmail.com

With a direction not to deal with the securities/ instruments held/ to be held in the aforesaid accounts.